

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00436/2019 in & OA/310/01052/2019

Dated Tuesday the 6th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

1. J. Selvakumar
2. G. Sathasivan
3. A. Subbarayan
4. G. Tamilselvan
5. V. Manickam
6. E. Thangarassou
7. P. Dhamodharan
8. M. Sengamalaselvi
9. K. Santhanalatchoumy
10. D. Ravichandran
11. I. George
12. K. Sumathy
13. T. Jayalakshmi
14. P. Murugaiyan

... Applicants

By Advocate M/s R. Rengaramanujam

Vs

1. The Government of Pondicherry
Rep. by its Secretary
Health Department
Pondicherry Union Territory
Pondicherry.

2. The Director
O/o. The Directorate of Health and Family Welfare Services
Pondicherry Union Territory
Pondicherry.

... Respondents

By Advocate Ms. S. Devie

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA seeking the following relief :

"To direct the respondents to extend the benefit of Old CCS (Pension) Rules that existed prior to 01.01.2004 to the applicants herein and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice."

3. It is submitted that the applicants have made individual representations to the respondents with regard to their grievance on 26.05.2017, 05.06.2017, 06.06.2017, 12.06.2017, 17.07.2017 & 17.09.2018 which are still pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the competent authority is directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Ms. S. Devie takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the merits of the case, **we deem it appropriate to direct the competent authority to consider the representations of the applicants dt. 26.05.2017, 05.06.2017, 06.06.2017, 12.06.2017, 17.07.2017 & 17.09.2018 (Annexure A10-A23) in accordance with the relevant rules and regulations and pass a reasoned and**

speaking order within a period of six months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

06.08.2019

SKSI